

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No.8173 of 2021

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Lalesh Ganjhu @ Lalesh Singh Bhokta

... Petitioner

-Versus-

The State of Jharkhand

... Opposite Party

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**CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
[Through Video Conferencing]

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For the Petitioner

: Mr. Shravan Kumar, Advocate

For the State

: Mr. Sardhu Mahto, A.P.P.

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Order No.02

Dated 06<sup>th</sup> September, 2021

Heard the parties.

The defect no.9 (i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Hunterganj P.S. Case No.123 of 2012, corresponding to G.R. No.739 of 2012.

It has been alleged that miscreants had looted cash from a petrol pump and had also shot at a Nozzle man.

The petitioner seems to have implicated on his self-confession. It appears that one of the co-accused person namely, Ravindar Ganjhu has already been acquitted by the learned trial court. The petitioner is in custody since 23.03.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Chatra in connection with Hunterganj P.S. Case No.123 of 2012, corresponding to G.R. No.739 of 2012.

**(Rongon Mukhopadhyay, J.)**